COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

	<u>APPEAL NO. 264 OF 2018</u>
Dated:	18 th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Rattan India Power Limited Appellant(s) ... Vs. Maharashtra Electricity Regulatory Commission & Anr. Respondent(s) ... Counsel for the Appellant (s) : Ms. Raveena Dhamija Mr. Buddy A. Ranganadhan Counsel for the Respondent(s) : Ms. Stuti Krishan for R-1 Mr. Udit Gupta Mr. Anup Jain for R-2

ORDER

Admit.

Learned counsel, Mr. Buddy A. Ranganadhan, appearing for the first Respondent and Mr. Udit Gupta, appearing for the second Respondent pray for four weeks' time to file their respective reply in this matter. Learned counsel, Ms. Ravena Dhamija, appearing for the Appellant also prays for four weeks' time thereafter to file her rejoinder to the reply to be filed by the Respondents.

Submissions made by the learned counsel appearing for both the parties, are placed on record.

Learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective reply in this matter by 16.10.2018, after duly serving copy on the other side. Learned counsel, Ms. Ravena Dhamija, appearing for the Appellant is also permitted to file her rejoinder to the reply to be filed by the Respondents by 13.11.2018, after duly serving copy on the other side.

List the matter on <u>16.11.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member